

ANNUAL REPORT OF CSIR ETC.

The Minister of State in the Ministry of Education (Shri Sher Singh): I beg to lay on the Table:—

- (1) A copy of the Annual Report of the Indian Institute of Technology, Madras for the year 1965-66. [Placed in Library, See No. LT-1372/67.]
- (2) A copy of the Annual Report of the Council of Scientific and Industrial Research for the year 1966-67, along with the Audited Accounts for the year 1965-66. [Placed in Library. See No. LT-1377/67.]
- (3) A copy each of the Audit Reports on the Accounts of the Council of Scientific and Industrial Research, for the year 1964-65 and 1965-66. [Placed in Library. See No. LT-1377/67.]

NAVY (DISPOSAL OF PRIVATE PROPERTY (AMENDMENT) REGULATIONS, 1967.

The Minister of State in the Ministry of Defence (Shri B. R. Bhagat): I beg to lay on the Table a copy of the Navy (Disposal of Private Property) (Amendment) Regulation, 1967, published in Notification No. S.R.O. 257 in Gazette of India dated the 5th August, 1967, under section 185 of the Navy Act, 1957. [Placed in Library. See No. LT-1379/67.]

NOTIFICATIONS UNDER THE CUSTOMS ACT ETC.

Shri K. C. Pant: I beg to lay on the Table:—

- (1) A copy of the Tax Credit Certificate (Shifting of Industrial Undertakings) Scheme, 1967, published in Notification No. S.O. 2560 in Gazette of India dated the 24th July, 1967 under subsection (4) of section 200ZE of the Income Tax Act, 1961.

[Placed in Library. See No. LT-1380/67.]

- (2) A copy of the Income-Tax (Fourth Amendment) Rules, 1967, published in Notification No. S.O. 2480 in Gazette of India dated the 22nd July, 1967, under section 296 of the Income-tax Act, 1961. [Placed in Library. See No. LT-1380/67.]
- (3) A copy of the Central Excise (Twentieth Amendment) Rules 1967, published in Notification No. G.S.R. 1146 in Gazette of India section 29th July, 1967, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-1381/67.]
- (4) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 1144 published in Gazette of India dated the 29th July, 1967. [Placed in Library. See No. LT-1381/67.]
 - (ii) G.S.R. 1168 published in Gazette of India dated the 1st August, 1967. [Placed in Library. See No. LT-1381/67.]
 - (iii) G.S.R. 1175 published in Gazette of India dated the 5th August, 1967. [Placed in Library. See No. LT-1381/67.]
- (5) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
 - (i) The Customs and Central Excise Duties Export Draw-back (General) Forty-seventh Amendment Rules, 1967, published in Notification No. G.S.R. 1171 in

[Shri K. C. Pant]

Gazette of India dated the 5th August, 1967.

(ii) The Customs and Central Excise Duties Export Drawback (General) Forty-eighth Amendment Rules, 1967, published in Notification No. G.S.R. 1172 in Gazette of India dated the August, 1967.

(iii) The Customs and Central Excise Duties Export Drawback (General) Forty-ninth Amendment Rules, 1967, published in Notification No. G.S.R. 1173 in Gazette of India dated the 5th August, 1967.

(iv) The Customs and Central Excise Duties Export Drawback (General) Fiftieth Amendment Rules, 1967, published in Notification No. G.S.R. 1174 in Gazette of India dated the 5th August, 1967. [Placed in Library. See No. LT-1382/67.]

REPORT OF MADRAS REFINERIES LIMITED,
MADRAS

The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Eghu Ramaiah): Sir, I beg to lay on the Table:—

- (1) A copy of the Report of the Madras Refineries Limited, Madras, for the Period 30th December, 1965 to 31st March, 1967 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (2) Review by the Government on the working of the above Company. [Placed in Library. See No. LT-1383/67.]

STATEMENT ON THE FLOOD SITUATION
IN THE COUNTRY

The Minister of Irrigation and Power (Dr. K. L. Rao): I beg to lay on the Table a statement on the flood situation in the country. [Placed in Library. See No. LT-1384/67].

DELHI SPECIFIED FOOD ARTICLES (MOVEMENT CONTROL) SECOND
AMENDMENT ORDER, 1967

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Annasahib Shinde): I beg to lay on the Table a copy of the Delhi Specified Food Articles (Movement Control) Second Amendment Order, 1967, published in Notification No. G.S.R. 1192 in Gazette of India dated the 3rd August, 1967, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-1385/67.]

NOTIFICATIONS UNDER THE ALL INDIA
SERVICES ACT

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): I beg to lay on the Table a copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (1) G.S.R. 1082 published in Gazette of India dated the 22nd July, 1967, making certain amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (2) G.S.R. 1112 published in Gazette of India dated the 29th July, 1967, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (3) The Indian Police Service (Uniform) Amendment Rules, 1967, published in Noti-